

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P. No. 11/(MAH)/2014  
CA No.

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2016

NAME OF THE PARTIES: M/s. The Oriental Insurance Company Ltd.  
V/s.  
M/s. Larsen & Toubro Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	KAMAL ASRAWAJ	AR - Petitioner	

Order

CP. No. 11/58, 59/NCLT/MB/MAH/2014

For the professional appearing on behalf of Petitioner having said that he could not serve notices against Respondents through publication as directed by order dated 13.02.2015, this Bench hereby directs the Petitioner to affect service against R-4, 11, 13, 14, 17 & 18 as directed in the order dated 13.02.2015 and file proof of service on the next date hearing.

The Petitioner is directed to serve notices upon those Respondents through publication, one in vernacular newspaper and one in English newspaper having wide circulation in the vicinity of Respondents by giving time of 15 days to the Respondents to appear on the next date of hearing.

List this matter on 26.09.2016.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)

Dated: 17<sup>th</sup> August, 2016.